

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Petition No. 350/MP/2018
along with IA No. 97/2018**

**Coram:
Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member**

Date of Order: 21st December, 2018

In the matter of

Petition under Section 79 (1) (c) of the Electricity Act, 2003 read with Section 38 (2) (b) of the Electricity Act, 2003 to set aside the direction in the 2nd Meeting of the Validation Committee for the year 2018-19 held on 20.6.2018 and for quashing of letter dated 25.7.2018 of Respondent No. 1.

**And
In the matter of**

Power Grid Corporation of India Limited
Saudamini, Plot No. 2, Sector 29,
Gurgaon 122 001 (Haryana)

...Petitioner

Vs.

Odisha Generation Phase-II Transmission Limited
F-1, The Mira Corporate Suites, 1 & 2, Ishwar Nagar,
Mathura Road, New Delhi-110 065 and others

....Respondents

Parties Present

Ms. Suparna Srivastava, Advocate, PGCIL

ORDER

The Petitioner, Power Grid Corporation of India Limited, has filed the present petition along with the following prayers:

“(a) Set aside the direction of validation committee in the Minutes of the 2nd Meeting for Application period from 1.7.2018 to 30.9.2018 to the extent it directed the Petitioner to raise bills for payment of transmission charges for the period from 30.8.2017 to 5.12.2017 for the 400 kV D/C OPGC-Jharsuguda transmission line;

(b) Quash and set aside the letter dated 25.7.2018 of Respondent No. 1 claiming transmission charges from the Petitioner for the period from 30.8.2017 to 5.12.2017 for 400 kV D/C OPGC-Jharsuguda transmission line;

(c) Declare the deemed COD of 30.8.2017 for the 400 kV D/C OPGC-Jharsuguda transmission line as wrong, contrary to the applicable Regulations and the provisions of the transmission Service Agreement dated 17.11.2015; and

(d) Declare the COD for the 400 kV D/C OPGC-Jharsuguda transmission line to be reckoned as 24.11.2017 for the 1st circuit and 5.12.2017 for the 2nd circuit of the transmission line.”

2. The Petitioner has filed IA No. 97/2018 for seeking stay the operation of the Minutes of the 2nd Meeting of Validation Committee for application period from 1.7.2018 to 30.9.2018.

3. Learned counsel for the Petitioner during the hearing sought permission to withdraw the petition with liberty to approach the Central Electricity Authority and/or other appropriate bodies to resolve the issues raised in the Petition.

4. The prayer of the Petitioner is allowed. Accordingly, Petition No. 350/MP/2018 along with IA No. 97/2018 is disposed of as withdrawn.

sd/-
(Dr. M.K. Iyer)
Member

sd/-
(P.K. Pujari)
Chairperson